

PATNA HIGH COURT, PATNA
NOTIFICATION

Dated: 21.03.2020

No. 67 A: In exercise of the powers conferred under Sub- Section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974) the High Court are pleased to confer upon the Munsif (Civil Judge, Junior Division) named in column no.2 of the table given below, the powers of a Judicial Magistrate of the 1st Class also for the district noted against his name in column no. 3 of the table.

Sl. No.	Name of the Officer with designation and present place of posting along with Judgeship	Name of the District
1	2	3
1.	Sri Dinesh Kumar, Munsif, Daudnagar (Aurangabad)	Aurangabad

By order of the High Court
Sd/- N.K. Pandey
Registrar General


Memo No. 18889-18904 / Dated, Patna the 21.03.2020

Copy forwarded to the Principal Secretary to the Govt. of Bihar, Department of General Administration, Patna / Secretary to the Govt. of Bihar, Law Department, Patna / A.G. (A&E) Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary Personal Claims and Pay fixation Cell '3', Finance Department, Govt. of Bihar, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna/ Registrar (Appointment), Patna High Court, Patna / I/C Registrar (IT)-cum-C.P.C., Patna High Court, Patna/ Joint Registrar -cum- P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna/ The District and Sessions Judge, Aurangabad/ The Director, Bihar Judicial Academy, Gaighat, Patna/ Member Secretary, Bihar State Legal Services Authority, Patna/ Section Officer, J.O.S.R.R, Patna High Court, Patna/ Section Officer, Monitoring Cell II, Patna High Court, Patna/ Section Officer, Computer Cell, Patna High Court, Patna/ Senior Programmer, Patna High Court, Patna for information (and communication to the officer concerned).

The officer, aforesaid shall take up Civil and Criminal Cases proportionately in such a way that his disposal of Civil and Criminal matter must be in the ratio of 70:30, otherwise he will suffer penalty.)

(-) For D. J. concerned only.

By order of the High Court


Registrar General